

**Central Administrative Tribunal
Madras Bench**

OA 310/01513/2018

Dated Monday the 10th day of December Two Thousand Eighteen

P R E S E N T

**Hon'ble Mr. R.Ramanujam, Member(A)
&
Hon'ble Mr. P. Madhavan, Member (J)**

P. Jayabalaji
No. 25, Chozha Mannan Street
Thanthai Periyar Nagar
Tharamani, Chennai – 113. .. Applicant

By Advocate M/s. T.N. Sugesh

Vs.

1. The Union of India
Rep. by the Chief Managing Director
Bharat Sanchar Nigam Limited
New Delhi.
2. The High Power Committee
Corporate Office, BSNL
102-B, Statesman House, New Delhi – 110 001.
3. The General Manager
Bharat Sanchar Nigam Limited
Chennai.
4. The Additional Chief Engineer (Civil)
& the Public Information Officer
O/o Principal Chief Engineer (Civil)
BSNL, Chennai – 600 034.
5. The Senior Communication Accounts Officer

Chennai Telephones
New No. 97, Armenian Street
Chennai – 1.

6. The Executive Engineer
BSNL Civil Division-II
Saidapet, Chennai – 600 015. .. Respondents

ORAL ORDER

Pronounced by Hon'ble Mr. R. Ramanujam, Member(A)

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To direct the second respondent therein to consider and pass orders on merits in the Appeal dated 07.03.2017 submitted by the applicant seeking appointment on compassionate grounds in any suitable post commensurate with his qualifications and pass such further or other orders as this Tribunal may be pleased to deem fit and proper in the circumstances of the case and thus render justice.”

2. It is submitted that the applicant had previously filed OA 305/2015 which was disposed of by this Tribunal by an order dated 01.03.2017 directing the applicant to make an appeal before the Appellate Authority within a period of one week from the date of receipt of a copy of the order. On receipt of the same, the respondents were directed to consider it within a period of eight weeks thereafter. The applicant, accordingly submitted his appeal dated 07.03.2017 by Annexure A16 letter. However, the respondents have still not passed any order so far. Accordingly the applicant would be satisfied if the respondents are directed to consider the matter and pass a reasoned and speaking order within a time limit to be set by this Tribunal.

3. Keeping in view the limited relief sought and without going into the veracity of the allegation, we deem it appropriate to direct the respondents to examine if

Annexure A16 appeal of the applicant dated 07.03.2017 was considered and if so, with what outcome and if not, the reasons therefor. The appeal shall now be considered in accordance with law, if not already considered and a reasoned and speaking order passed within a period of four weeks from the date of receipt of copy of this order also duly explaining the reasons for the delay.

5. OA is disposed of at the admission stage.

(P. Madhavan)
Member (J)

AS

10.12.2018

(R. Ramanujam)
Member(A)